N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay,** which has come into effect from 06.06.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Tuesday, 14th June 2022 :**

Sr. No	Sitting	Assignment	Assignment
		APPELLATE SIDE	**ORIGINAL SIDE**
1	The Hon'ble Shri Justice **PRASANNA B. VARALE** **AND** The Hon'ble Shri Justice **SHRIKANT D. KULKARNI** **(Court Room No. 40)**	For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (B) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein up to the year 2016. (C) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment upto the year 2016.	---
2	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** **(Court Room No. 53)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts.

	(From 14.06.2022 to 17.06.2022)	(B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions not assigned to other Courts.	(B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions not assigned to other Courts.
3	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 6)** **(From 14.06.2022 to 17.06.2022)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions relating to resettlement of project affected persons. (B) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (C) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (D) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (E) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to resettlement of project affected persons. (B) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. (C) Writ Petitions relating to Maharashtra Land Revenue Code. (D) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (E) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).
4	The Hon'ble Smt. Justice **REVATI MOHITE-DERE** **AND** The Hon'ble Shri. Justice **V. G. BISHT** **(Court Room No. 3)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) All Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein from the year 2017 onwards. (B) All Criminal Appeals against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment from the year 2017 onwards. (C) All Criminal Appeals against Acquittal (except those assigned to other Court). (D) Criminal Contempt Petitions. (E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2015.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) All Criminal Contempt Petitions.

		(F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2015. (G) All other Criminal work not assigned to other Courts. (H) All Applications for Leave to Appeal. (I) All Confirmation of Death Sentence Cases with connected Appeals.	

NOTE

A) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri Justice R.D. Dhanuka** is allowed before the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere and vice versa.**

Dated this the 10th day of June 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.